

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-693/PB/2020

IN THE MATTER OF:

Unnati Fortune Holding Pvt. Ltd.

....Applicant

Vs.

TAAD Global Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 16.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Aditya Gauri, Mr. Dhananjaya Sud, Advs.

For the Respondent : Ms. Prachi Johri, Ms. Sonali Gambhir, Advs.

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor has submitted that the reply has been re-filed. However, the same is now subjected to scrutiny. Ld. Counsel is directed to approach the Registry and attend to objections, if any, and get the same cleared. List the matter on **08.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)